

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1615
ANSWERED ON:25.07.2002
SPEEDY DISPOSAL OF CIVIL PROCEDURE CODE
GANGASANDRA SIDDAPPA BASAVARAJ

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the recent changes brought into force for speedy disposal of Civil Procedure Code cases have brought about noticeable change in the disposal of long pending cases;
- (b) whether the Committee headed by Justice V.s. Malimath to suggest reforms in the disposal of Criminal Procedure Code (Cr. PC) cases, has submitted its report and if so the salient features thereof; and
- (c) the steps, the Government propose to adopt prevent witnesses turning hostile in Cr. PC cases leading to the acquittal in most Cr. PC cases?

Answer

THE MINISTER OF LAW AND JUSTICE (SHRI I JANA KRISHNAMURTHY):

- (a) The Amendments to the Civil Procedure Code, 1908 have been brought into force with effect from 1st July, 2002 only. It is too early for any noticeable impact on the disposal of long pending cases.
- (b) The Committee on Reforms of Criminal Justice System is yet to submit its report.
- (c) The Law Commission of India has recommended some amendment to section 164 of the Code of Criminal Procedure 1973. The Report of the Law Commission would be processed after it is laid on the Table of the House, in consultation with the State Governments, as Criminal Procedure and Criminal Law are on the Concurrent list of the Seventh Schedule to the Constitution of India. It will, therefore, not be feasible to fix any timeframe for this.